

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 115
CP No. (IB) - 37/9/JPR/2022
Under Section 9 of IBC, 2016**

In the matter of:

M/s S. K. Solvex Pvt. Ltd.

... Operational Creditor

Versus

M/s Satwiki Proteins Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Nitesh Shrivastava, Adv.

ORDER

Heard Mr. Nitesh Shrivastava, Adv. appearing on behalf of Petitioner/Operational Creditor. It has been submitted that Respondent/Corporate Debtor is undergoing CIRP vide order dated 13.01.2023 in CP No. (IB)-36/9/JPR/2022 titled as M/s Sanmati Edible Oils Pvt. Ltd. Vs. M/s Satwiki Proteins Pvt. Ltd. Learned counsel for the applicant submits that he has filed claim in the said CIRP and he seeks to withdraw the present petition. Permission granted. CP No. (IB)-37/9/JPR/2022 dismissed as withdrawn.

-Sd-
(Prasanta Kumar Mohanty)
Technical Member

-Sd-
(Deep Chandra Joshi)
Judicial Member

April 10, 2023

RS